

DIVISION BENCH

ITEM NO.3

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

CP No.18/ALD/2024

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 30th April, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RITAJYA INDUSTRY PVT. LTD. V/S ROC, KANPUR
UNDER SECTION	252 (3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Srijan Mehrotra with Sh. Anuj Kumar, Advs. : *For the Petitioner*

Sh. Pradeep Singh Sisodia, CGSC : *For the ROC Kanpur*

ORDER

Ld. Counsel representing the Petitioner is present through VC.

- 1.** Let notices be issued to the respondents/ ROC & Income Tax Department, returnable within a period of two weeks and affidavit of service be filed within a week.
- 2.** Ld. CGSC, Sh. Pradeep Singh Sisodia for the ROC, Kanpur accepts notice, and therefore waives service.
- 3.** Let the copy of the petition be supplied to the Ld. Counsel representing the ROC as well as to the Income Tax Department through the Nodal Officer, Principal Chief Commissioner of Income Tax (U.P. East), Lucknow along with the notice.
- 4.** Let the reply be filed by the respondents within a period of two weeks, with an advance copy to be supplied to the counsel opposite. Rejoinder, if any, be filed by the Appellant within a week thereafter to complete the pleadings before the next date of hearing.

-Sd-

-Sd-

5. From the averments made in the petition, it is found that it is an appeal U/s 252(1) of the Companies Act, 2013, but petition filed is mentioned to be U/s 252(3). The Ld. Counsel for the petitioner undertakes to correct this discrepancy.
6. Let the matter be adjourned for further hearing on 6th June, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

30th April, 2024

Kavya Prakash Srivastava
(Stenographer)